

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 09/15 of NC-VI dated 21.08.2014 held on 22.8.2014

Meeting No. 09/15 for the licensing year 2014-15 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 22.08.2014 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	A.I.A	MFPI
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT
2	Sh. S.K. Panigrahi	E.O.	DGFT

The minutes of the meeting No 07 and 08, held on 23.7.2014 and 07.8.2014 respectively sent by e mail to all members of the committee were ratified by the members Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	362 Case No.:7/20/85-ALC3/2013	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:9/85-ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00126/AM14/	RLA File :03/94/040/00694/AM14/	Lic.No/Date:0310757199 07.11.2013	Approved
	The case was discussed in the meeting and committee decided to approve the ad-hoc norms as per the revised written comments furnished by MFPI vide their OM No.3/DGFT/2011 dated 01.08.2014 after factoring in commercial value of Cocoa Butter which is a by-product in the process of manufacturing of Cocoa Powder from Cocoa Paste/Liquor as under:-			
	Export Item	Qty.	Import Item	Qty.
	Cocoa Powder	1.00 kg	Cocoa Paste/Liquor)	0.3 kg/kg
	RA may take consequential action as per policy/procedure.			


योगेन्द्र सिंह/YOGINDER SINGH
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 कॉमिश्नर विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

363 Case No.:8/20/85-ALC3/2013	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:9/85-ALC3/2014 21.08.2014	Status:								
HQ File :01/85/050/00127/AM14/	RLA File :03/94/040/00652/AM14/	Lic.No/Date:0310757194 07.11.2013	Approved								
2 The case was discussed in the meeting and committee decided to approve the ad-hoc norms as per the revised written comments furnished by MFPI vide their OM No.3/DGFT/2011 dated 01.08.2014 after factoring in commercial value of Cocoa Butter which is a by-product in the process of manufacturing of Cocoa Powder from Cocoa Paste/Liquor as under:- <table border="1"> <tr> <th>Export Item</th> <th>Qty.</th> <th>Import Item</th> <th>Qty.</th> </tr> <tr> <td>Cocoa Powder</td> <td>1.00 kg</td> <td>Cocoa Paste /Liquor)</td> <td>0.3 kg/ kg</td> </tr> </table> RA may take consequential action as per policy/procedure.				Export Item	Qty.	Import Item	Qty.	Cocoa Powder	1.00 kg	Cocoa Paste /Liquor)	0.3 kg/ kg
Export Item	Qty.	Import Item	Qty.								
Cocoa Powder	1.00 kg	Cocoa Paste /Liquor)	0.3 kg/ kg								

364 Case No.:2/24/85-ALC3/2013	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:9/85-ALC3/2014 21.08.2014	Status:
HQ File :01/85/050/00148/AM14/	RLA File :03/95/040/00778/AM14/	Lic.No/Date:0310764676 06.01.2014	Deferred
3 Committed noted the comments furnished by MFPI vide their OM No. 47/DGFT/2012 dated 01.08.2014 and observed that MFPI has not made the calculation flavour-wise. It was decided that MFPI would re-visit their recommendation and recommend the input requirement flavour-wise. The case was deferred and to be placed before the Norms Committee meeting to be held on 25.09.2014.			

365 Case No.:24/7/85-ALC3/2014	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:9/85-ALC3/2014 21.08.2014	Status:
HQ File :01/85/050/00060/AM15/	RLA File :03/95/040/01030/AM14/	Lic.No/Date:0310777165 04.04.2014	Deferred
4 Committed noted the comments furnished by MFPI vide their OM No. 47/DGFT/2012 dated 01.08.2014 and observed that MFPI has not made the calculation flavour-wise. It was decided that MFPI would re-visit their recommendation and recommend the input requirement flavour-wise. The case was deferred and to be placed before the Norms Committee meeting to be held on 25.09.2014.			

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योगेन्द्र सिंह/YOGINDER SINGH
उप निदेशक निदेश विभाग
Dy. Director General of Foreign Trade
निदेश विभाग निदेश विभाग
Directorate General of Foreign Trade
आर्थिक विभाग/Department of Commerce
प्रमुख भवन, पार्क रोड
Delhi 110002, New Delhi

366	Party	Meet No/Date:9/85-	Status:
Case No.:13/26/85-ALC3/2013	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	ALC3/2014 21.08.2014	
HQ File :01/85/050/00174/AM14/	RLA File :03/95/040/00855/AM14/	Lic.No/Date:0310768785 31.01.2014	Deferred
5 Committed noted the comments furnished by MFPI vide their OM No. 47/DGFT/2012 dated 01.08.2014 and observed that MFPI has not made the calculation flavour-wise. It was decided that MFPI would re-visit their recommendation and recommend the input requirement flavour-wise. The case was deferred and to be placed before the Norms Committee meeting to be held on 25.09.2014.			

367	Party	Meet No/Date:9/85-	Status:
Case No.:1/26/85-ALC3/2013	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	ALC3/2014 21.08.2014	
HQ File :01/85/050/00162/AM14/	RLA File :03/95/040/00906/AM14/	Lic.No/Date:0310770501 18.02.2014	Deferred
6 Committed noted the comments furnished by MFPI vide their OM No. 47/DGFT/2012 dated 01.08.2014 and observed that MFPI has not made the calculation flavour-wise. It was decided that MFPI would re-visit their recommendation and recommend the input requirement flavour-wise. The case was deferred and to be placed before the Norms Committee meeting to be held on 25.09.2014.			

368	Party	Meet No/Date:9/85-	Status:
Case No.:5/25/85-ALC3/2012	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	ALC3/2014 21.08.2014	
HQ File :01/85/050/00131/AM13/	RLA File :03/95/040/00435/AM13/	Lic.No/Date:0310708120 07.09.2012	Deferred
7 Committed noted the comments furnished by MFPI vide their OM No. 47/DGFT/2012 dated 01.08.2014 and observed that MFPI has not made the calculation flavour-wise. It was decided that MFPI would re-visit their recommendation and recommend the input requirement flavour-wise. The case was deferred and to be placed before the Norms Committee meeting to be held on 25.09.2014.			

369	Party	Meet No/Date:9/85-	Status:
Case No.:9/39/85-ALC3/2012	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	ALC3/2014 21.08.2014	
HQ File :01/85/050/00179/AM13/	RLA File :03/95/040/00616/AM13/	Lic.No/Date:0310720632 14.01.2013	Deferred
8 Committed noted the comments furnished by MFPI vide their OM No. 47/DGFT/2012 dated 01.08.2014 and observed that MFPI has not made the calculation flavour-wise. It was decided that MFPI would re-visit their recommendation and recommend the input requirement flavour-wise. The case was deferred and to be placed before the Norms Committee meeting to be held on 25.09.2014.			

12/11/14
 Director General of Foreign Trade
 Directorate General of Foreign Trade
 Department of Commerce
 Ministry of Commerce and Industry
 Government of India

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Party Name:HALDIRAM
EXPORTS PVT. LTD

Meet No/Date:9/85-
ALC3/2014
21.08.2014

Status:
Approved

HQ File
:01/85/162/247/AM08/DES.VI

Fixation of SION for export of Namkeens/Mixtures/Savouries.

Committee noted the comments furnished by MFPI vide their O.N No.3/DGFT//2010 dated 22.8.2014. Specification of generic items was noted .The representative of MFPI stated that quantity requirement of all the specific food additives will be same and the variation will be too minimal to be consequential. He also stated that specific items are recommended keeping in mind the qty. indicated and that these specific items are used in combination. Same is also the case with specific flavours recommended and Quantity thereof . Accordingly Committee decided to recommend following SION as per the comments of MFPI for Notification.

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Export Item	Qty.	S. No.	Import Item	Qty
Namkeens / Mixtures / Savouries	1.00Kg	1	Chickpeas, Lentils, Cereal Flakes, Green Peas	0.600Kg
		2	Edible Vegetable Oils such as Mustard Oil /Sunflower Oil/Palm Oil/Groundnut Oil/Fats/Frying Fat (Olive Oil is not permitted).	0.280Kg
		3	Relevant Food Additives as Approved by FSSAI- Tocopherol, Lecithin, Butylated Hydroxynanisole (BHA), Tertiary Butyl Hydro-qunone (TBHQ), Methyl Cellulose, Carboxy Methyl Cellulose, Gellan Gum.	0.010Kg
		4	Relevant Flavours-Natural Flavours like Citric Acid, Tartaric Acid, Chili, Garlic, Mint, Ginger, Black Pepper, Cardamoms, Curcumine, Turmeric, Asafoetida, Cinnamon, Cloves, Cumins, Nutmet, Fennel.	0.060Kg
		5	Packing Materials/PP/HDPE/LDPE/Paper & Paper Board/Aluminium Foil	As per packing policy.


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REF. FROM JDG(JAIKANT
SINGH)/REVIEW OF NORMS.Meet No/Date:9/85-
ALC3/2014
21.08.2014Status:
ApprovedHQ File
:01/85/162/247/AM08/DES.VI

Notification of SION for export of Namkeens/Mixtures/Savouries.

MFPI have furnished their comments for review of SION for export product Biscuits , Confectionery and Pickles vide their letter no 4 (3) / 2013 – DGFT dated 22.8.2014 accordingly committee decided to revise the following SIONs as under and recommend the revised SION's for Notification.

Sl.No.	Export Item	Qty.		Import Item	Qty.
E-5	Biscuits (All Types)	1 K.G	1	Wheat Flour	480 gms
			2*	Cane Sugar	190 gms
			3	Vegetable Shortening / Cream / Fats / Spray Fats.	180 gms
			4	Biscuit additives and other bakery Ingredients as per FSSAI	
				a) Leavening Agent / Dough Conditioner-Baking Powder, Ammonium Bicarbonate, Ammonium Carbonate, Sodium Bisulphite, Sodium Meta Bysulphite.	4 gms
				b) Emulsifier/Stabilizing Agent-Sucroglycerides, Hydroxy Propyl Methyl Cellulose, Sucrose Ester of Fatty Acids, Di-Acetyl Tartaric Acid Ester of Mono and Di-Glycerides.	1 gm
				c) Relevant Food Flavor, Flavoring Agent,Flavour improvers and Fixers as permitted under FSSA Rules-Natural Flavour and Natural Flavouing Substances, Vanillin, Ethyl Vanillin	16 gm
				d) Edible Starch	5 gm
				e) Relevant Food Color- Caramel, Curcumine or Turmeric, Beta Carotene, Beta apo-8 Carotenal and its methyl ester, Annatto, Poncea 4 R, Carmoisine, Erythrosine, Tartarazine, Sunset Yellow FCF, Indigo Carmine, Brilliant Blue FCF, Fast Green FCF)	0.1 gm
				f) Relevant Antioxidant-Ascorbic Acid	0.1 gm
				g) Fruits/Cocoa Powder	9 gm
				h) Dietary Fibres	30 gm
			5	Milk & Milk Products	70 gm
			6	Packing Material	As per policy governing

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*Note:- 1. Import of Lactose/Mannitol/Sodium Saccharin and other Artificial Sweetening Agents is not allowed as substitute inputs against import items No.2. This has also been spelt out in Policy Circular No. 13 dt. 31.01.2011.

S.No.	Export Item	Qty.		Import Item	Qty. allowed
E-1	Assorted Confectionery (with Sugar)	100 Kg	1*	Cane Sugar	60 Kg
			2	Liquid Glucose	20 Kg
			3	a) Relevant Fruit (Juice/ Pulp /Puree) OR b) Cocoa, Milk & Milk powder	15 Kg 10 Kg
			4	Citric Acid/Tartaric Acid/Malic Acid (Food Grade relevant)	03 Kg
			5	i) Relevant Essential Oils—Eucalyptus oil, camphor , menthol oil crystals . pepper mint oil ,	500gms
				ii) Relevant Food Colours (Caramel, Curcumine or Turmeric, Beta Carotene, Beta apo-8 Carotenal and its methyl ester, Annatto, Poncea 4 R, Carmolsine, Erythrosine, Tartarazine, Sunset Yellow FCF, Indigo Carmine, Brilliant Blue FCF, Fast Green FCF)	10gms
				iii) Relevant food Flavours –Natural flavous and Natural flavouring substances , Vanillin , Ethyl Vanillin	100gms
			6	Emulsifier/ Stabilizer / Glazing Agent/ Binders /Thickeners (item approved by FSSAI) * *	100gms
			7	Other Confectionery ingredients -- edible molasses, malt extracts, edible oils and fats, fruits and fruit products, nut and nut products, tea extracts, coffee extracts, edible desiccated coconut.	5 kg
			8	Packing Material	As per packing policy

*Note 1. Import of artificial sweetening agents viz. Lactose/ Mannitol, as substitute inputs is not allowed against Item No. 1, as is also spelt out in Policy Circular No.13 dated 31.01.2011.

**Note 2 . Mono and di glycerides of edible fatty acids, Lecithin sucrose esters of fatty acids, Polyglycerol polyricinoleate , sorbitan monosterate , sorbitan Tristearate , polyxylethylene sorbitan monostrate , Carrageenan, Modified starches, Glycerol.

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S.No.	Export Item	Qty.		Import Item	Qty.allowed
E-131	Assorted Confectionery (Sugar Free)	100 Kg	1*	a) Saccharin Sodium OR b) Aspartame OR c) Acesulfame Potassium	200gms 400gms 400gms
			2**	Starch / Modified Starch / Gelatin	60 Kg
			3	Liquid Glucose	20 Kg
			4	i Relevant Fruit (Juice/ Pulp /Puree) OR ii Cocoa, Milk & Milk powder	15 Kg 10 Kg
			5	Citric Acid/Tartaric Acid/Malic Acid(Food Grade relevant)	03 Kg
			6	i) Relevant Essential Oils-- Eucalyptus oil, camphor , menthol oil crystals . pepper mint oil , ii) Relevant Food Colours--(Caramel, Curcumine or Turmeric, Beta Carotene, Beta apo-8 Carotenal and its methyl ester, Annatto, Poncea 4 R, Carmolsine, Erythrosine, Tartarazine, Sunset Yellow FCF, Indigo Carmine, Brilliant Blue FCF, Fast Green FCF)	500gms 10gms
				iii) Relevant food Flavours-- Natural flavours and Natural flavouring substances , Vanillin , Ethyl Vanillin	100gms
			7	Emulsifier/ Stabilizer / Glazing Agent/ Binders /Thickeners (item Approved by FSSAI)***	100gms
			8	Other Confectionery ingredients --- edible molasses, malt extracts; edible oils and fats, fruits and fruit products, nut and nut products,tea extracts,coffee extracts,edible desiccated coconut.	5kg
			9	Packing Material	As per policy governing Packing material

*Note:-1.Import of artificial sweetening agents viz. Lactose/ Mannitol, as substitute inputs is not allowed against item No.1,as is also spelt out in policy Circular No. 13 dated 31.1.2011.

**Note 2. Tapioca Starch / Wheat Gluten is not allowed for import against item No. 2

*** Note 3. Mono and di glycerides of edible fatty acids, Lecithin sucrose esters of fatty acids, Polyglycerol polyricinoleate , sorbitan monostearate , sorbitan Tristearate , polyxylethylene sorbitan monostrarte , Carrageenan, Modified starches, Glycerol.

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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

Sl.No	Export Item	Qty.	Import Item		Qty
E-126	Vegetable Pickles in Oil/Mixed Pickles in Oil	1.00Kg	1	Relevant Fats and Oils namely Sesame Oil/Mustard Oil/Gingelly Oil/Salad Oil/Ground Nut Oil/ Palm Oil/Sunflower Oil	0.250Kg
			2	Relevant Food Additives for Pickles FDA approved- Common Salt, Acetic Acid, Citric Acid, Tartaric Acid, Benzoic Acid and its Sodium and Potassium Salt or both	0.088Kg
			3	Sanitation and cleaning chemicals (Organic and Inorganic Acids and Alkali, Surfactants Biocides such as Hydrogen Peroxide, Soda Ash, disinfectants)	0.02Kg
			4	Fuel for Heating and Boiling (Furnace Oil)	2% of FOB Value


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 उपायुक्त महानिदेशक विदेश व्यापार
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 Udyog Bhawan, New Delhi

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372 Case No.:1/5/85-ALC3/2011	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:								
HQ File :01/85/050/00019/AM12/	RLA File :07/24/040/00001/AM12/	Lic.No/Date:0710078557 12.04.2011	Approved								
The case was examined by the Committee in the light of comments furnished by MFPI vide their OM No. 49/DGFT/2012 dated 04.08.2014. It was noted that present request is different from the ones not recommended earlier, as the import item in this case is distilling malt , not distillate (concentrate) the accountability of which was difficult to establish in the export product. It was decided to approve the case as per the said written comments of MFPI. Description of export item will be changed as recommended by MFPI and ad-hoc norms are fixed as under :--											
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Concentrate for Alcoholic Beverages of 62.8% Concentration after maturation of 3.5 years</td><td>26464.00Ltr</td><td>Heavy Peated Distilling Malt,</td><td>52480.00Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Concentrate for Alcoholic Beverages of 62.8% Concentration after maturation of 3.5 years	26464.00Ltr	Heavy Peated Distilling Malt,	52480.00Kg
Export Item	Qty.	Import Item	Qty.								
Concentrate for Alcoholic Beverages of 62.8% Concentration after maturation of 3.5 years	26464.00Ltr	Heavy Peated Distilling Malt,	52480.00Kg								
RA may take consequential action as per policy/procedure.											

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373 Case No.:5/29/85-ALC3/2011	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:								
HQ File :01/85/050/00162/AM12/	RLA File :07/24/040/00358/AM12/	Lic.No/Date:0710084590 12.12.2011	Approved								
The case was examined by the Committee in the light of comments furnished by MFPI vide their OM No. 49/DGFT/2012 dated 04.08.2014. It was noted that present request is different from the ones not recommended earlier, as the import item in this case is distilling malt , not distillate (concentrate) the accountability of which was difficult to establish in the export product. It was decided to approve the case as per the said written comments of MFPI. Description of export item will be changed as recommended by MFPI and ad-hoc norms are fixed as under :-- <table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>Concentrate for Alcoholic Beverages of 62.8% Concentration after maturation of 3.5 years</td><td>16550.00Ltr</td><td>Heavy Peated Distilling Malt,</td><td>33,920.00Kg</td></tr></table> RA may take consequential action as per policy/procedure.				Export Item	Qty.	Import Item	Qty.	Concentrate for Alcoholic Beverages of 62.8% Concentration after maturation of 3.5 years	16550.00Ltr	Heavy Peated Distilling Malt,	33,920.00Kg
Export Item	Qty.	Import Item	Qty.								
Concentrate for Alcoholic Beverages of 62.8% Concentration after maturation of 3.5 years	16550.00Ltr	Heavy Peated Distilling Malt,	33,920.00Kg								

13	374 Case No.:2/3/85-ALC3/2013	Party Name:MORDE FOODS PVT.LTD.	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00002/AM14/	RLA File :03/95/040/00823/AM13/	Lic.No/Date:0310721931 24.01.2013	Deferred
	The case was discussed and noted that the information called for from the firm are awaited. The Committee decided to remind the firm. The case is deferred and to be placed before Norms committee meeting to be held on 25.9.2014  Dy. Director General of Foreign Trade Directorate General of Foreign Trade Ministry of Commerce Udyog Bhawan, New Delhi			

14	375 Case No.:12/26/85- ALC3/2013	Party Name:MORDE FOODS PVT.LTD.	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00173/AM14/	RLA File :03/95/040/00868/AM14/	Lic.No/Date:0310768422 29.01.2014	Deferred
The case was discussed and noted that the information called for from the firm are awaited. The Committee decided to remind the firm. The case is deferred and to be placed before Norms committee meeting to be held on 25.9.2014				

15	376 Case No.:4/16/85-ALC3/2013	Party Name:MORDE FOODS PVT.LTD.	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00103/AM14/	RLA File :03/95/040/00396/AM14/	Lic.No/Date:0310745593 16.08.2013	Deferred
The case was discussed and noted that the information called for from the firm are awaited. The Committee decided to remind the firm. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014				

16	377 Case No.:3/26/85-ALC3/2013	Party Name:M.B.SUGARS AND PHARMACEUTICALS LTD	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00164/AM14/	RLA File :03/95/040/00807/AM14/	Lic.No/Date:0310771062 19.02.2014	Deferred
committee noted that the firm has furnished the requisite information and forwarded the same to MFPI. The Committee decided to remind MFPI to expedite comments. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014				

17	378 Case No.:4/24/85-ALC3/2013	Party Name:M.B.SUGARS AND PHARMACEUTICALS LTD	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00150/AM14/	RLA File :03/95/040/00776/AM14/	Lic.No/Date:0310765255 09.01.2014	Deferred
committee noted that the firm has furnished the requisite information and forwarded the same to MFPI. The Committee decided to remind MFPI to expedite comments. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014				

योगेन्द्र सिंह/YOGINDER SINGH
उप महाविदेशी विदेश व्यापार
By, Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
कमिश्नर विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

18	379 Case No.:1/3/85-ALC3/2014	Party Name:NOBEL HYGIENE LTD.	Meet No/Date:9/85-ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00018/AM15/	RLA File :03/95/040/01050/AM14/	Lic.No/Date:0310776600 01.04.2014	Deferred
Committee noted that the comments are awaited from MSME(Hosiery). The Committee decided to remind MSME(Hosiery) to expedite their comments. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014				

19	380 Case No.:5/14/85-ALC3/2013	Party Name:P.S.S. KRISHNAMURTHI EXPORTS PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00089/AM14/	RLA File :35/24/040/00016/AM14/	Lic.No/Date:3510041815 08.08.2013	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014.				

20	381	Party Name:COMPACT INDIA PVT. LTD	Meet No/Date:9/85-ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/002/AM15	RLA File :05/23/40/383/AM14	Lic.No/Date:0510373921 18.12.2013	Approved
Amendment in the description of import item and deletion of word 'Paste' in description of export item No. 2 & 3.				
The case was discussed and noted that earlier the Committee has approved the similar case of this firm for same requirement. The Committee decided to approve the case on the basis of earlier NC's decision taken in M.No. 6 dated 19.06.2014 (held on 30.06.2014) as under:-				
Remove the word "Paste" in the description of export item No. 2 & 3. Rest of the decision taken by NC in its meeting No. 01 dated 11.04.2014 will remain unchanged.				
The second request of the firm for change in nomenclature of import item from Peanut to Groundnut was not found acceptable.				
RA may take consequential action as per policy/procedure.				

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21	382 Case No.:16/7/85-ALC3/2014	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00052/AM15/	RLA File :05/23/040/00031/AM15/	Lic.No/Date:0510385373 30.04.2014	Deferred
The Committed noted that the comments are awaited from MFPI. It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014.				

22	383 Case No.:10/3/85-ALC3/2014	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00027/AM15/	RLA File :03/95/040/01024/AM14/	Lic.No/Date:0310776251 28.03.2014	Deferred
The Committee noted that the information called for from the firm are awaited. The Committee decided to remind the firm to expedite the information. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014.				

23	384 Case No.:10/10/85-ALC3/2013	Party Name:NTL LEMNIS INDIA PRIVATE LIMITED	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00068/AM14/	RLA File :05/24/040/00104/AM14/	Lic.No/Date:0510359125 08.07.2013	Deferred
The Committee noted that the comments are awaited from DIETY (Deptt of Electronic & Information Technology). The Committee decided to remind DIETY to expedite their comments. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014.				

24	385 Case No.:9/9/85-ALC3/2014	Party Name:NOBEL HYGIENE LTD.	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00075/AM15/	RLA File :03/95/040/00283/AM15/	Lic.No/Date:0310786536 08.07.2014	Deferred
The Committee decided to remind MSME (Hosiery) to expedite their comments. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014.				

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25	386 Case No.:29/7/85-ALC3/2014	Party Name:RAJDHANI CRAFTS INDUSTRIES PVT.LTD.	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00065/AM15/	RLA File :13/24/040/00001/AM15/	Lic.No/Date:1310046667 08.04.2014	Deferred
The Committee decided to remind DIPP to expedite their comments. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014.				

26	387 Case No.:12/9/85-ALC3/2014	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00078/AM15/	RLA File :03/94/040/01186/AM14/	Lic.No/Date:0310783657 30.05.2014	Deferred
The Committed noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014.				

27	388 Case No.:11/9/85-ALC3/2014	Party Name:CHIPITA INDIA PRIVATE LIMITED	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00077/AM15/	RLA File :03/94/040/00106/AM15/	Lic.No/Date:0310786039 26.06.2014	Deferred
The Committed noted that the comments are awaited from MFPI. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014.				

28	389 Case No.:10/9/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00076/AM15/	RLA File :03/94/040/00062/AM15/	Lic.No/Date:0310781426 13.05.2014	Deferred
The Committed noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014.				

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29	390 Case No.:5/9/85-ALC3/2014	Party Name:SCHOUTEN AAHAAR INDIA PRIVATE LIMITED	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00071/AM15/	RLA File :08/24/040/00121/AM15/	Lic.No/Date:0810132540 01.07.2014	Deferred
The Committed noted that the comments are awaited from MFPI. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014.				

30	391 Case No.:30/7/85-ALC3/2014	Party Name:RK AGRI BIZ LLP	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00066/AM15/	RLA File :21/24/040/00001/AM15/	Lic.No/Date:2110001118 06.06.2014	Deferred
The Committed noted that the comments are awaited from MSME(Food). Committee decided to remind MSME(Food) to expedite their comments. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014.				

31	392 Case No.:7/9/85-ALC3/2014	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00073/AM15/	RLA File :34/24/040/00051/AM15/	Lic.No/Date:3410040215 06.06.2014	Deferred
The Committed noted that the comments are awaited from MSME(Food). Committee decided to remind MSME(Food) to expedite their comments. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014.				

32	393 Case No.:4/9/85-ALC3/2014	Party Name:WRIGLEY INDIA PVT LTD.,	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00070/AM15/	RLA File :07/24/040/00081/AM15/	Lic.No/Date:0710105328 23.06.2014	Deferred
The Committed noted that the comments are awaited from MFPI. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014.				

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33	394 Case No.:6/9/85-ALC3/2014	Party Name:APEEJAY TEA LIMITED,	Meet No/Date:9/85-ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00072/AM15/	RLA File :02/24/040/00035/AM15/	Lic.No/Date:0210204151 20.06.2014	Deferred
	The Committed noted that the comments are awaited from Tea Board. Committee decided to remind Tea Board to expedite their comments. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014.			

34	395 Case No.:27/7/85-ALC3/2014	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:9/85-ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00063/AM15/	RLA File :56/24/040/00012/AM15/	Lic.No/Date:5610004284 06.06.2014	Deferred
	The Committed noted that the comments are awaited from MFPI. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014.			

35	396 Case No.:28/7/85-ALC3/2014	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:9/85-ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00064/AM15/	RLA File :56/24/040/00048/AM14/	Lic.No/Date:5610003829 11.03.2014	Deferred
	The Committed noted that the comments are awaited from MFPI. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014.			

36	397 Case No.:3/9/85-ALC3/2014	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00069/AM15/	RLA File :05/23/040/00131/AM15/	Lic.No/Date:0510389025 24.06.2014	Deferred
	The Committed noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014.			

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37	398 Case No.:8/9/85-ALC3/2014	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00074/AM15/	RLA File :10/24/040/00025/AM15/	Lic.No/Date:1010058598 09.07.2014	Approved
	The Committed noted that NC has approved a similar case of this firm for same export/import item vide its meeting No. 1 dated 11.04.2014 vide Case No. 20. It was decided to advise the RA to take consequential action accordingly in terms of para 4.7.1 of HBP, Vol.I.-			

38	399 Case No.:1/9/85-ALC3/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00067/AM15/	RLA File :09/24/040/00049/AM15/	Lic.No/Date:0910059919 28.04.2014	Deferred
	It was noted that hard copy of application has not been received. The Committee decided to remind concerned RA to forward the hard copy of application at the earliest. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014.			

39	400 Case No.:2/9/85-ALC3/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00068/AM15/	RLA File :09/24/040/00601/AM14/	Lic.No/Date:0910059496 04.03.2014	Deferred
	It was noted that hard copy of application has not been received. The Committee decided to remind concerned RA to forward the hard copy of application at the earliest. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014.			

40	401 Case No.:4/7/85-ALC3/2014	Party Name:SABARIGIRI EXPORTS	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:
	HQ File :01/85/050/00040/AM15/	RLA File :53/24/040/00005/AM15/	Lic.No/Date:5310018426 01.07.2014	Deferred
	It was noted that in a similar case of the firm, it was requested to the firm to furnish a copy of export order to verify the input content and specification, but no reply is received from the firm. Committee decided to remind the firm for the same. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014.			

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402 Case No.:11/24/85- ALC3/2013	Party Name:SABARIGIRI EXPORTS	Meet No/Date:9/85- ALC3/2014 21.08.2014	Status:
41 HQ File :01/85/050/00157/AM14/	RLA File :53/24/040/00006/AM14/	Lic.No/Date:5310017921 16.01.2014	Deferred
It was noted that in a similar case of the firm , it was requested to the firm to furnish a copy of export order to verify the input content and specification, but no reply is received from the firm . Committee decided to remind the firm for the same. The case was deferred and to be placed before Norms committee meeting to be held on 25.9.2014.			

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